

bution of those sums among those States in accordance with the principles recommended by the Finance Commission in its report dated the 28th day of October, 1978.

MR. CHAIRMAN: The question is:

"That the leave be granted to introduce a Bill to provide for the payment out of the Consolidated Fund of India of sums equivalent to a part of the net proceeds of certain Union duties of excise to the States to which the law imposing the duty extends and for the distribution of those sums among those States in accordance with the principles recommended by the Finance Commission in its report dated the 28th day of October, 1978."

The motion was adopted.

SHRI ZULFIQUARULLAH: I introduce the Bill.

14.41 hrs.

ESTATE DUTY (DISTRIBUTION)
AMENDMENT BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to move for leave to introduce a Bill further to amend the Estate Duty (Distribution) Act, 1962.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Estate Duty (Distribution) Act, 1962."

The motion was adopted.

SHRI ZULFIQUARULLAH: I introduce the Bill.

14.42 hrs.

MATTERS UNDER RULE 377

- (i) REPORTED TERMINATION OF SERVICES OF CERTAIN CIVILIAN EMPLOYEES OF INDIAN NAVY WORKING IN ANDAMAN AND NICOBAR ISLANDS.

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands): With your permission, Sir, I wish to raise the following matter of urgent public importance under rule 377:—

I have received information from my constituency, Andaman and Nicobar Islands that the Flag Officers, Eastern Command, has issued orders to terminate 125 casual/temporary civilian employees in different categories having services from 6 years to 6 months working in Indian Navy in Andaman and Nicobar Islands. I also understand that no reduction or winding up of any Naval units occurred to cause such large retrenchment. If the said order is implemented, it will result in throwing 125 civilian employees and their families to open street.

In view of the above report-I would like to appeal through this august House to the hon. Deputy Prime Minister (Defence) of India Babu Jagjivan Ram, to kindly consider sympathetically the cases of these unfortunate civilian employees of Indian Navy working in Andamans and to kindly intervene to refrain from such retrenchment immediately.

- (ii) ENQUIRY INTO THE AVERTED TRAIN ACCIDENT AT BHARTHANA STATION ON APRIL 10, 1979.

SHRI MUKUNDA MANDAL (Mathurapur): Sir, under rule 377, I wish to raise the following matter:—

On 10-4-79 I was travelling by the Rajdhani Express from Howrah to Delhi and the train was full carrying over 400 passengers.

Before the train could reach Tundla, few miles ahead of it, near Bharthana

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 12-4-79.

†Introduced with the recommendation of the President